GOVERNMENT OF INDIA PANCHAYATI RAJ LOK SABHA

UNSTARRED QUESTION NO:3042 ANSWERED ON:29.11.2010 PANCHAYAT SERVICE CADRE Bajirao Shri Patil Padamsinha

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Government proposes a dedicated Panchayat Service Cadre in the Left-Wing Extremism (LWE) affected districts in all the concerned States;

(b) if so, this Service Cadre is likely to be started in the remaining areas;

(c) whether under the said cadre of service only those States would be benefited, who have either completed or have started construction of the Bharat Nirman Rajiv Gandhi Seva Kendras under village Panchayats; and

(d) if so, the details thereof?

Answer

MINISTER OF PANCHAYATI RAJ(DR. C. P. JOSHI)

(a to d): Article 243 G of the Constitution provides that, legislature of a State may, by law, endow the Panchayats with such powers and authority as may be necessary to enable them to function as institutions of self-Government. Availability of minimum core staff at Gram Panchayats (GPs) is essential to carry out their mandated functions including implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). Responsibility of providing necessary staff to the Panchayats vests with the concerned State Governments. Since, many States/UTs have not provided adequate manpower at the GP level, it is proposed to utilise the administrative cost under MGNREGS for providing core professional staff to GPs. To begin with, selected GPs including those in Left Wing Extremism affected districts are proposed to be covered. To avail of this, State Governments/UT administrations will need to ensure that either a functional office building for GP is already in place or taken up or a Bharat Nirman Rajiv Gandhi Seva Kendra has been taken up. Detailed proposals in this regard have been invited from State Governments/UT administrations.